

ITEM NO.8

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 2003-2004/2023

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MOHD. SHAFI @ PAPPU & ORS.

Respondent(s)

IA No. 137752/2019 - EXEMPTION FROM FILING O.T.
IA No. 59096/2018 - EXEMPTION FROM FILING O.T.
IA No. 83912/2018 - EXEMPTION FROM FURNISHING DETAILS THE PERIOD
OF SENTENCE UNDERGONE BY THE ACCUSED/RESPONDENT)

Date : 22-03-2024 These matters were called on for hearing today.

For Appellant(s)

Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.

For Respondent(s)

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on respondent Nos. 1, 2 and 4.

Three weeks time, is granted to Id. counsel for the appellant,
to take fresh steps and file fresh particulars, to issue notice to
respondent No.3. Dasti in addition is permitted to be served.

List again on 16.5.2024.

PRADIP Y. LADEKAR
Registrar

MG